GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 1763 TO BE ANSWERED ON 30TH JULY, 2025

FAIR PRICE SHOPS

1763. SMT. MALA ROY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total number of Fair Price Shops in the country as on 30.06.2025, State/UT-wise;
- (b) whether the Fair Price Shop owner get commission from the Government for their services; and
- (c) if so, the details thereof for the last five years, year-wise

ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

- (a): As per information available in this Department, at present, 5.43 lakh Fair Price Shops (FPSs) are in the country. A State/UT-wise statement of FPS is at **Annexure**.
- (b) & (c): Targeted Public Distribution System (TPDS) under the National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibility including issuance of licenses to Fair Price Shops (FPSs), supervision and monitoring of the functioning of Fair Price Shops etc., rest with the concerned State/UT Government. As per sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, the State Government shall fix an amount as the fair price shop owner's margin, which shall be periodically reviewed for ensuring sustained viability of the fair price shop operations. As per sub-clause (9) of Clause 9, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shops to improve the viability of the fair price shop operations. Central Government has no role to play in determining the actual rate of fair price shop dealers' margin/commission/honorarium etc.

The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement & handling of foodgrains and fair price shop dealers' margin under the NFSA in accordance with the provisions of Food Security (Assistance to State Governments) Rules, 2015 which inter-alia provides for norms of

expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin was enhanced w.e.f. 1 April 2022 as per the details given below:

Category of S	tates	Component of	FPS	Pre-re	vise	d no	orms	Revis	ed	no	rms
İ		margin		(Rate	in r	upee	per	(Rate	in	rupee	per
				quintal)			quinta	1)		
General	Category	FPS Dealers Margin	l,	70				90			
States/UTs		Additional margin		17				21			
Special	category	FPS Dealers Margin		143				180			
Sates/UTS		Additional margin		17				26			

State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

A statement showing details of Fair Price Shops

S.N.	State/UT	Total Fair Price Shops					
1	Andaman And Nicobar Islands	41					
2	Andhra Pradesh	29,79					
3	Arunachal Pradesh	1,68					
4	Assam	34,30					
5	Bihar	50,95					
6	Chandigarh	N					
7	Chhattisgarh	13,67					
8	Dadar& Nagar Haveli & Daman & Diu	11					
9	Delhi	1,99					
10	Goa	45					
11	Gujarat	16,94					
12	Haryana	9,43					
13	Himachal Pradesh	5,21					
14	Jammu And Kashmir	6,73					
15	Jharkhand	25,22					
16	Karnataka	20,40					
17	Kerala	13,91					
18	Ladakh	40					
19	Lakshadweep						
20	Madhya Pradesh	27,31					
21	Maharashtra	52,64					
22	Manipur	2,33					
23	Meghalaya	4,73					
24	Mizoram	1,2:					
25	Nagaland	1,78					
26	Odisha	12,04					
27	Puducherry	N					
28	Punjab	18,15					
29	Rajasthan	27,00					
30	Sikkim	1,3					
31	Tamil Nadu	34,80					
32	Telangana	17,24					
33	Tripura	2,05					
34	Uttarakhand	9,05					
35	Uttar Pradesh	79,21					
36	West Bengal	20,47					
	Total	5,43,25					